

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-104(PB)/2017

IN THE MATTER OF:

Bank of India

Vs.

Triupati Infraprojects Pvt. Ltd.

.... Applicant

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant :

For the Respondent :

ORDER

Both the reports have been taken on record.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

30 .08.2017
V. Sethi